

(ग) हड़ताल से पूर्व जितनी विमान सेवाएं चल रही थीं उतनी ही सेवाएं पुनः कब तक आरम्भ हो जायेंगी ?

पयंटन श्रीर नागर विमाननमंत्री (श्री राज बहादुर) : (क) श्रीर (ख). सम्भवतः सदस्य महोदय इच्छियन एयर लाइन्स में तालाबन्दी से पहले की अपेक्षित सूचना चाहते हैं। यदि ऐसा है तो अपेक्षित सूचना निम्न प्रकार है :—

	परिचालित की गयी सेवाओं की संख्या (प्रति सप्ताह)	कारपोरेशन की हाज़िरी पर विमान चालकों की संख्या
तालाबन्दी से पहले	980	437
तालाबन्दी के पश्चात् (18-3-1974)	1006	432

(ग) विमानन ईंधन की कीमत में अत्यधिक वृद्धि होने तथा कारपोरेशन के अपने बड़े में वाईकाउण्ट तथा डकोटा विमानों को हटाने के निर्णय के कारण, कारपोरेशन उन सभी उड़ानों को पुनः चालू करने में असमर्थ है जिनका तालाबन्दी से पहले परिचालन हो रहा था। जैसे ही विमान बड़े की स्थिति में सुधार हो जाएगा, स्थिति का पुनरावलोकन किया जायगा।

Overdrafts by States

10014. SHRI SAT PAL KAPUR:
Will the Minister of FINANCE be
pleased to state:

(a) whether the Reserve Bank of India had threatened to dishonour all bills and cheques issued by the Punjab Government if it did not take

emergency measures to deposit the money overdrawn by it,

(b) the overdraft limit of each State;

(c) the amount of overdrafts standing in the name of each State; and

(d) whether some other State Governments have also been warned in this way and if so, the particulars thereof and if not, the particular reasons for threatening the Punjab Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (d). As the Government of Punjab went into overdraft on the Reserve Bank of India in April 1974, the Bank communicated with the State Government to inform them of the overdraft position and to caution them against the contingency of stoppage of payments if the overdraft continued for more than seven successive days. Such communications are sent by the Reserve Bank of India in the normal course when any State Government runs into an overdraft.

(b) There is no "overdraft limit" as such for any State. The normal ways and means advances limits for each State are given in the attached statement excluding the special/additional special ways & means advances limits allowed on the basis of their holdings of securities.

(c) The overdrafts of the State Governments as on 7th May, 1974 were as follows:

(Rs Crores)

1. Bihar	41.32
2. Assam	0.02

Statement

Limited for Normal Ways & Means
Accommodation from Reserve
Bank of India

States	(Rs. Crores)
	Clean ways & means from 1-5-1972
1. Andhra Pradesh	6.00
2. Assam	2.40
3. Bihar	4.20
4. Gujarat	4.20
5. Haryana	1.80
6. Himachal Pradesh	1.20
7. Karnataka	4.80
8. Kerala	3.60
9. Madhya Pradesh	4.80
10. Maharashtra	9.00
11. Manipur	0.60
12. Meghalaya	0.60
13. Nagaland	0.60
14. Orissa	3.60
15. Punjab	3.60
16. Rajasthan	3.60
17. Tamil Nadu	6.60
18. Tripura	0.60
19. Uttar Pradesh	10.20
20. West Bengal	6.00
TOTAL :	78.00

NOTES: (1) In addition to the above, the States can draw special ways and means advances based on the holdings of Government of India securities

(2) Jammu & Kashmir Government do not bank

with the Reserve Bank of India.

Recovery of income tax from Commission paid to LIC agents

10015. SHRI SAT PAL KAPUR:

Will the Minister of FINANCE be pleased to state:

(a) whether Income-tax is deducted at source from the commission bill of each agents of the Life Insurance Corporation irrespective of the fact whether he falls in the category of Income-tax assesseees or not and if so, the justification thereof,

(b) whether all the agents in various branches of the LIC, Delhi Division have been given the income certificate showing the Income-tax deducted during the year 1973-74 and sent to the agents concerned so that they could claim refund of the amount so deducted, and

(c) what help Government propose to provide in getting the claimed amount refunded?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) Section 194D of the Income-tax Act, 1961 provides that with effect from 1-6-1973 income-tax at the rates in force shall be deducted at source from income by way of insurance commission, the rate in force for the financial year 1973-74 being 10 per cent. The Life Insurance Corporation has accordingly been deducting tax from the Commission earned by the agents save in cases where an agent furnishes a certificate from the Income-tax Officer under Section 197 of the Income-tax Act, to the effect that the L.I.C. may deduct income-tax at such lower rates as specified in the certificate or deduct no tax, as the case may be

(b) The L.I.C. Delhi Division is expected to issue income certificates showing income tax deduction during the financial year 1973-74 shortly.